Directorate General of Foreign Trade Udyog Bhawan DES-V Section

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The Meeting No.16/AM-18 dated 09.11.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.11.2017 in Room No.102 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.15/AM-17 dated 26.10.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.16/AM-18 dated 09.11.2017 held on 16.11.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 14/84-ALC3/2017 **MEETING DATE** : 09.11.2017

	Case No.:26/18/84-ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
1	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 07.12.2017

Decision : The above case was considered by the Committee as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 07.12.2017.

	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
2	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case need further examination and accordingly decided to defer the case for re-enlisting on 07.12.2017.

Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 07.12.2017

Case No.:40/25/84-ALC3/2016 Party Name:SHAHI EXPORTS Meet No/Date:16/84-







	PVT. LTD.	ALC3/2017 09.11.2017	Deferred
HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 07.12.2017

Decision: Comments from office of Textile Commissioner Mumbai awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
5	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 07.12.2017

Decision: Comments from office of Textile Commissioner Mumbai awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File:01/84/050/00480/AM17/ Decision: Comments from	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 07.12.2017
	HQ File :01/84/050/00480/AM17/	PVT. LTD. HQ File :01/84/050/00480/AM17/ RLA File :07/24/040/00232/AM16/	HQ File RLA File Lic.No/Date:0710108848 :01/84/050/00480/AM17/ :07/24/040/00232/AM16/ 07.10.2015

Case No.:34/8/84-ALC3/2017	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
HQ File	RLA File	Lic.No/Date:0710109035	
:01/84/050/00101/AM18/	:07/24/040/00276/AM16/	12.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as applied for. The Style No. for the Export Product(1) is 398155 and Style No. for the Export Product(2) is 388327. GSM should match in import and export.

RA concerned may take further necessary action subject to compliance of other usual conditions.

	Case No.:41/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
8	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 07.12.2017
	Decision : Comments from office of Textile Commissioner Mumbai awaited. The east stands deferred for re-listing on 07.12.2017.			

	Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
9	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 07.12.2017

Decision: Comments from office of Textile Commissioner Mumbai awaited. The case stands deferred for re-listing on 07.12.2017.



	Case No.:8/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
10	HQ File :01/84/050/00147/AM18/	RLA File :07/24/040/00329/AM16/	Lic.No/Date:0710109222 05.01.2016	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 07.12.2017.

	Case No.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
11	HQ File	RLA File	Lic.No/Date:0710109291	Defer Date
	:01/84/050/00468/AM17/	:07/24/040/00353/AM16/	20.01.2016	07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
 HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 07.12.2017

	Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred	
13	HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic.No/Date:0710109602 30.03.2016	Defer Date: 07.12.2017	
	Decision: Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.				

Case No.:43/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
 HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic.No/Date:0710109737 29.04.2016	Defer Date: 07.12.2017

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
15	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.





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		ALC3/2017 09.11.2017	Deferred
473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 07.12.2017
		173/AM17/ :07/24/040/00060/AM17/	09.11.2017 RLA File Lic.No/Date:0710109881

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
17	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310806649	Defer Date: 07.12.2017
8:01/84/050/00337/AM17/	:03/95/040/00295/AM17/	27.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap. Committee decided to seek clarification from Policy Section regarding import item 1& 2 before taking decision in the matter. The case stands deferred for re-listing on 07.12.2017.

Case No.:17/25/84-ALC3/2016		Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
 HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic.No/Date:0710110180 29.07.2016	Defer Date: 07.12.2017

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred	
20	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 07.12.2017	
	Decision: Comments from office of Textile Commissioner Mumbai is awaited. The case				

stands deferred	for re-listing of	on 07.12.2017.		
	Balance Control	will a second		
C 11 0=11011	04 44 62 604 6	Party Name: SITTARA	Meet No/Date: 16/84-	Status:

	Case No.:25/19/84-ALC5/2010	WORKZ	ALC3/2017 09.11.2017	Deferred
21	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.







	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
22	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:10/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
23	HQ File :01/84/050/00149/AM18/	RLA File :07/24/040/00202/AM17/	Lic.No/Date:0710110430 16.09.2016	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 07.12.2017.

	Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
24	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
25	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	Defer Date 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter no. 7/46/17-TSW dated 05.07.2017 sent to firm seeking certain information. NC decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

	Case No.:1/14/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
26	HQ File :01/84/050/00164/AM18/	RLA File :03/94/095/00001/AM17/	Lic.No/Date:0310809555 02.12.2016	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from the RA, Mumbai. NC decided to request RA, Mumbai to forward three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-enlisting on 07.12.2017.

27	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 07.12.2017









Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
28	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic.No/Date:0310810241 02.01.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:21/23/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	Defer Date 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter No. 7/141/2017-TSW dated 11.04.2017 sent to firm seeking certain information for examination of the case. Committee decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

	Case No.:30/25/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
30	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic.No/Date:0210207249 12.01.2017	Defer Date: 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter No. 7/70/2017-TSW dated 12.06.2017 sent to firm seeking certain information for examination of the case. Committee decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

	Case No.:31/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
31	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:32/25/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
32	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for relisting on 07.12.2017.

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33	Case No.: 15/25/84-ALC3/2016	Party Name: DHARMESH	Meet No/Date: 16/84-	Status:

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	TEXTILES LIMITED	ALC3/2017 09.11.2017	Deferred
HQ File:01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that that DIPP deficiency letter No. 7/195/2017-TSW dated 12.04.2017 sent to firm seeking certain information for examination of the case. Committee decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

Case No.:20/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 07.12.2017

MILLS LTD	ALC3/2017 09.11.2017	Deferred
RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 07.12.2017
	50/00492/AM17/ :35/24/040/00038/AM17/	09.11.2017 RLA File Lic.No/Date:3510045100

	Case No.:21/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
36	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
,	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	Defer Date 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
38	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

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	LIMITED	ALC3/2017 09.11.2017	Deferred
Q File 1/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 07.12.2017
2) File /84/050/00504/AM17/	Pile RLA File 844/050/00504/AM17/ :06/24/040/00039/AM17/	09.11.2017 Pile RLA File Lic.No/Date:0610038556

Decision: Comments from office of Textile Commissioner Mumbal is awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3110066578	Defer Date: 07.12.2017
:01/84/050/00446/AM17/	:31/83/040/00138/AM17/	09.02.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the three set of hard copy of the application. The case stands deferred for relisting on 07.12.2017.

	Case No.:13/25/84-ALC3/2016		Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
41	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 07.12.2017

	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
12	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 07.12.2017

Case No.:28/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
 HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 07.12.2017

Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0910064747	Defer Date
:01/84/050/00045/AM18/	:09/24/040/00624/AM17/	02.03.2017	07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 07.12.2017.

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	Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
15	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic.No/Date:0810139908 15.03.2017	Defer Date: 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for Comments. Committee decided to await their comments. The case stands deferred for re-listing on 07.12.2017.

	KNITWEAR PVT LTD	ALC3/2017 09.11.2017	Deferred
0/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 07.12.2017
	0/00034/AM18/	0/00034/AM18/ :32/24/040/00042/AM17/	RLA File Lic.No/Date:3210078129

stands deferred for re-listing on 07.12.2017.

	Case No.:6/6/84-ALC3/2017	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
47	HQ File :01/84/050/00054/AM18/	RLA File :03/94/040/01140/AM17/	Lic.No/Date:0310811952 20.03.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA allowing the wastage of 13 % in inputs. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:11/10/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
48	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

Case No.:23/8/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File :01/84/050/00090/AM18/	RLA File: 05/24/040/00006/AM18/	Lic.No/Date:0510402194	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:11/4/84-ALC3/2017	Party Name:BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
50	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic.No/Date:0810140062 11.04.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as per DIPP comments vide F.No.7/545/2017-TSW







as under:

S. No.	Item of Export	Quantity (Kgs)	S. No.	Item of Import	Quantity (in Kgs)
1.	Flexible Intermediate Bulk Containers with Liner Contents	2,00,000	1	PP Woven Fabric with UV	91800
	mevelar terija ditvenici	i piertorgi. i r	2	PP Narrow Woven Fabric	42000
			3	PP Multi Filament Yarn	21000
			4	Liner	52500

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/4/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
51	HQ File :01/84/050/00037/AM18/	RLA File :35/24/040/00001/AM18/	Lic.No/Date:3510045157 17.04.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:1/6/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
52	HQ File	RLA File	Lic.No/Date:0210207533	Defer Date
	:01/84/050/00049/AM18/	:02/24/040/00006/AM18/	18.04.2017	07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample export product and lay marker for examination of the case. The case stands deferred for re-listing on 07.12.2017.

Case No.:5/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310812533	Defer Date: 07.12.2017
:01/84/050/00053/AM18/	:03/94/040/00001/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of stagewise wastage alongwith sample grey and finished for examination of the case. The case stands deferred for re-listing on 07.12.2017.

Case No.:21/4/84-ALC3/2017	Party Name:NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402279	Defer Date: 07.12.2017
:01/84/050/00048/AM18/	:05/24/040/00632/AM17/	20.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing with request to ask the firm to furnish the CAD and Style No. for export product. The case stands deferred for re-listing on 07.12.2017.

	Case No.:17/4/84-ALC3/2017	Party Name:GRAFFITI	Meet No/Date:16/84-	Status:
55		EXPORTS	ALC3/2017	Deferred
			09.11.2017	







HQ File	RLA File	Lic.No/Date:0510402319	Defer Date:
:01/84/050/00044/AM18/	:05/23/040/00018/AM18/	24.04.2017	07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm with request to ask the firm to furnish the lay marker with CAD for the export product for examination of the case. The case stands deferred for relisting on 07.12.2017.

	Case No.:9/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
56	HQ File :01/84/050/00148/AM18/	RLA File :07/24/040/00013/AM18/	Lic.No/Date:0710111453 24.04.2017	Defer Date 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that reply of the firm has been referred to DIPP for comments. NC decided to await their comments. The case stands deferred for re-listing on 07.12.2017.

	Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
57	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic.No/Date:0510402354 26.04.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing and ask the firm to furnish the CAD and Style No. of the export product for examination of the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:12/4/84-ALC3/2017	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
58	HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic.No/Date:0210207567 02.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above $\Lambda\Lambda$ allowing the 1.02kgs content contained in the export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:19/4/84-ALC3/2017	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
59	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm with request to attend the hearing alongwith sample export product and related documents. The case stands deferred for re-listing on 07.12.2017.

	Case No.:12/6/84-ALC3/2017	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
60	HQ File :01/84/050/00060/AM18/	RLA File :31/83/040/00013/AM18/	Lic.No/Date:3110066721 03.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and







decided to ratify the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/8/84-ALC3/2017	Party Name:CIL TEXTILES PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:5610005134	Defer Date 07.12.2017
61:01/84/050/00069/AM18/	:56/24/040/00008/AM18/	05.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of manufacturing process with stage-wise wastage of chemical i.e. coating thickness/percentage of coating with justification of wastage of individual chemical. The case stands deferred for re-listing on 07.12.2017.

	Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
52	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic.No/Date:0810140255 08.05.2017	Defer Date 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Ahmedabad. NC decided to request concerned RA to forward three set of relevant documents for examination of the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:29/8/84-ALC3/2017	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
63	HQ File :01/84/050/00096/AM18/	RLA File :03/95/040/00090/AM18/	Lic.No/Date:0310813184 11.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
64	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 09.11.2017.

	Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
65	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and to ask them to furnish the CAD for examination of the case. The case stands deferred for re-listing on 07.12.2017.

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	Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
66	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic.No/Date:0610038621 16.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that that DIPP deficiency letter No. 7/298/2017-TSW dated 27.10.2017 sent to firm seeking certain information for examination of the case. Committee decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

57	Case No.:1/8/84-ALC3/2017	Party Name: SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
	HQ File:01/84/050/00068/AM18/	RLA File :02/24/040/00004/AM18/	Lic.No/Date:0210207601 16.05.2017	

RA concerned may take necessary action subject to compliance of other usual conditions.

68	Case No.:15/8/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
	HQ File :01/84/050/00082/AM18/	RLA File :05/24/040/00071/AM18/	Lic.No/Date:0510402605 17.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:35/8/84-ALC3/2017	Party Name:PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
69	HQ File :01/84/050/00102/AM18/	RLA File :13/24/040/00011/AM18/	Lic.No/Date:1310048629 17.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above AA as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:16/8/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
70	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 07.12.2017

Decision Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for relisting on 07.12.2017.

	Case No.:6/8/84-ALC3/2017	Party Name:SURYA	Meet No/Date:16/84-	Approved
71		TEXTECH,	ALC3/2017	
			09.11.2017	

HQ File RLA File Lic.No/Date:2210015713 :01/84/050/00073/AM18/ :22/24/040/00006/AM18/ 23.05.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments:

Export Item No.1: Spunbond Non Woven Fabric Quantity: 25,000kg

S.No.	Import Item	Quantity
1.	Polypropylene (PP)	Net to Net

Export ItemNo.2 : Spunbond Non Woven Fabric

Quantity: 1,00,000kg

S.No.	Import Item	Quantity
2.	Polypropylene (PP)	Net to Net

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:20/8/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402674	Defer Date: 07.12.2017
:01/84/050/00087/AM18/	:05/23/040/00083/AM18/	23.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that DIPP deficiency letter dated 24.07.2017 sent to firm seeking certain information. Committee decided to send a final reminder to firm and defer the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
73	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 07.12.2017

Decision: Comments of office of Textile Commissioner awaited in similar case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:8/8/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
74	HQ File :01/84/050/00075/AM18/	RLA File :35/24/040/00006/AM18/	Lic.No/Date:3510045179 31.05.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the justification and process-wise wastage for examination of the case. The case stands deferred for re-listing on 07.12.2017.

75	Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 07.12.2017

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Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing with request to appear alongwith sample of the export product and relevant papers for taking decision in the instant case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:3/8/84-ALC3/2017	Party Name: MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
76	HQ File :01/84/050/00070/AM18/	RLA File :05/24/040/00113/AM18/	Lic.No/Date:0510403033 05.06.2017	Defer Date: 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing with request to appear alongwith sample and CAD of the export product. The case stands deferred for re-listing on 07.12.2017.

	Case No.:26/8/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
77	HQ File :01/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic.No/Date:0310813757 05.06.2017	Defer Date: 07.12.2017

Decision : Comments from office of Textile Commissioner Mumbai is awaited. The case stands deferred for re-listing on 07.12.2017.

	Case No.:21/8/84-ALC3/2017	Party Name:BLUE PROTECTIVE GEAR	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
78	HQ File :01/84/050/00088/AM18/	RLA File :08/24/040/00055/AM18/	Lic.No/Date:0810140434 06.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided **ratify** the norms for the above AA as applied for.GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:32/8/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0610038639	Defer Date: 07.12.2017
:01/84/050/00099/AM18/	:06/24/040/00009/AM18/	08.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export products. The case stands deferred for relisting on 07.12.2017.

	Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
80	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product. The case stands deferred for relisting on 07.12.2017



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	Case No.:8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
81	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date:0510403071 08.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch of the export product. The case stands deferred for re-listing on 07.12.2017.

1.0	Case No.:15/10/84- ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
32 :(IQ File 01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and NC decided to ask the firm to furnish the CAD of the export product. The case stands deferred for relisting on 07.12.2017.

Case No.:10/10/84-ALC3/2017	Party Name:KANISHK INTERTRADE	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File :01/84/050/00113/AM18/	RLA File :05/23/040/00071/AM18/	Lic.No/Date:0510403163 19.06.2017	Defer Date: 07.12.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample of the export product with justification for wastage. The case stands deferred for re-listing on 07.12.2017.

Case No.:1/12/84-ALC3/2017	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Approved
HQ File :01/84/050/00140/AM18/	RLA File :34/24/040/00336/AM17/	Lic.No/Date:3410043290 19.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide their F.No.7 (399)2017 dated 21.09.2017 as under:

Item of Ex	cport			Quantity (Kgs)	Item of Import	Quantity(Kgs.)
Artificial Viscose Ya	1	Fibre	of	247500.00	Wood Pulp	259875.00

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:2/10/84-ALC3/2017	Party Name: UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
85	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow the personal hearing to firm and also to furnish the style no. for each fabric. The case stands deferred for re-listing on 07.12.2017.

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	Case No.:4/10/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
86	HQ File :01/84/050/00107/AM18/	RLA File :05/24/040/00147/AM18/	Lic.No/Date:0510403229 27.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to furnish the sample of the export product for examination of the case. The case stands deferred for re-listing on 07.12.2017.

	Case No.:22/8/84-ALC3/2017	PVT. LTD.	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
87	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 07.12.2017

Decision : NC observed that hard copy of the application not received in the above case. NC decided to ask CLA, Delhi furnish three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 07.12.2017...

	Case No.:12/10/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
88	HQ File :01/84/050/00115/AM18/	RLA File :32/24/040/00013/AM18/	Lic.No/Date:3210078213 30.06.2017	Defer Date: 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the details of made up (export product). The case stands deferred for re-listing on 07.12.2017.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
89	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 07.12.2017

Decision : NC observed that hard copy of the application not received in the above case. NC decided to ask CLA, Delhi furnish three set of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 07.12.2017.

Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:16/84- ALC3/2017 09.11.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403361	Defer Date 07.12.2017
:01/84/050/00144/AM18/	:05/23/040/00149/AM18/	07.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. NC decided to send a final reminder to firm. The case stands deferred for re-listing on 07.12.2017.

91	Case No.:4/12/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:16/84- ALC3/2017	Status: Deferred
			09.11.2017	



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HQ File RLA File Lic.No/Date:0510403499 Defer Date: :01/84/050/00143/AM18/ :05/24/040/00188/AM18/ 25.07.2017 07.12.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 07.12.2017.

Minutes of offline cases Meeting No. 16/AM18 dated 09.11.2017 actually held on 16.11.2017

92.

Case No. 302	M/s. Apparel Export Promotion Council
NC Meeting No.12/AM-18 Dated 14.09.2017	File No. 01/84/171/186/AM-17/DES-V

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC discussed the case and decided to wait for their comments and defer the case for re-listing on 07.12.2017.

93.

Case No. 303	M/s Modelama Exports Pvt. Ltd.
NC Meeting No.16AM-18 dated 09.11.2017 Actually held on 16.11.2017	F. No.01/84/171/0029/AM-18/DES-V

Prior Fixation of Adhoc Norms for 1. Ladies Skirt with Lining made from 100% Linen Yarn Dyed Woven Fabric GSM 126(+/-10%) Style No.OB181F58, Under Special Advance License Scheme Under Para 4.04(a) 1 FTP 2015.20.

Decision: M/s Modelama Exports Pvt. Ltd. vide their application dated 06.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

94.

Case No. 304	M/s. Udyogi Safety Appliances Pvt.Ltd.
NC Meeting No.16/AM-18 Dated 09.11.2017 Actually held on 16.11.2017	F.NO.01/84/050/00117/AM-18/DES-V

Fixation of adhoc Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.

Decision: Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 and decided to **ratify** the norms for the above AA on repeat basis with AA No. 0210204999 dated 19.09.2014 approved Meeting No. 29/AM-16 dated 11.02.2016. RA may take further necessary action subject to compliance of other usual conditions.





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Case No. 305	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.16/AM-18 Dated 09.11.2017 Actually held on 16.11.2017	F.NO.01/84/050/203AM-18/DES-V

Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that case needs further examination. Accordingly, Committee decided to defer the case for discussion and case is re-listed for 07.12.2017.

96.

Case No. 306	M/s. Loyal Textile Mills Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated 24.06.2010

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: M/s. Loyal Textile Mills Ltd. vide their representation dated 11.01.2017 has again requested for re-fix the norms as applied by them from RA, Madurai against the Advance Authorisation No. 3510030745 dated 24.06.2010. The firm has stated that they are still not satisfied decision of NC in its meeting No. 02/AM15 dated 14.04.2014. The textile Commissioner, Mumbai had recommended separate quantities of chemicals for different fabrics viz Fabric I, Fabric II & Fabric III and the said advance authorisation covered export of technical fabric II (100% cotton woven dyed fibrec) whereas NC allowed quantities of chemicals meant for Fabric I and requested re-fix the correct quantities as applied by them from RA, Madurai against the above said Adv. Authorisation. The firm has also requested for enhancement the ceiling from 14% to 26% for import of dyes and chemicals against the above said Adv. Authorisation. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

97.

Case No.307	M/s. Shivalik Exports.	
NC Meeting No.14/AM-18 Dated 09.11.2017	HQ File :01/84/162/062/AM18/	
Actually held on 13.11.2017	RLA File:05/24/040/00079/AM06/	
Amendment in ratified norms against Advance Authorization No.0510158613 dated 30.05.2015.		
Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in		
support of the export made for examination of the case. The case stands deferred for re-enlisting on		
07.12.2017.		

Case No.308	M/s. Loyal Textile Mills Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/050/00136/AM15/DES-V
RA F.No.35/24/040/00020/AM14	Adv. Authorisation No. 3510041913 dated 20.08.2013
Enhancement in quantities of chemical inputs for —III against the Adv. Authorisation No. 35100419	different fibres viz. Fibrec I, Fibrec –II and Fibre







Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

99

Case No.309	M/s. Loyal Textile Mills Ltd.	
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/162/137/AN	M14/DES-V
RA F.No.35/24/040/00021/AM14	Adv. Authorisation dated 20.08.2013	No. 3510041910

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041910 dated 20.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

100.

Case No.310	M/s. Loyal Textile Mills Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/050/00257/AM15/DES-V
RA F.No.35/24/040/00019/AM15	Adv. Authorisation No. 3510044562 dated 20.10.2014
Enhancement in quantities of chemical inputs for	different fibres viz. Fibrec I. Fibrec -II and Fibrec

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044562 dated 20.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

101.

Case No.311	M/s. Loyal Textile Mills Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/050/013/AM15/DES-V
RA F.No.35/24/040/00048/AM15	Adv. Authorisation No. 3510043766 dated 13.03.2014

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510043766 dated 13.03.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested

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for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

102.

Case No. 312	M/s. Loyal Textile Mil	ls Ltd.	
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.No. 01/84/050/00360)/AM1:	5/DES-V
RA F.No.35/24/040/00028/AM15	Adv. Authorisation dated 15.12.2014	No.	3510044614

Enhancement of quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510044614 dated 15.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017.

103.

Case no. 313	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.16/AM-18 dated	F.No. 01/84/162/00082/AM18/DES.V
09.11.2017	RA F.No. 05/27/039/00012/AM11
Actually held on 16.11.2017	1 L T 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3 3

Request for insertion of Style Number not Mentioned in the Shipping Bill for redemption A./A No. No. 0510271112 dated 20.08.2010

Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dt. 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dt. 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for re-enlisting on 07.12.2017.

104.

Case No. 314	M/s Richa Global Exports Pvt. Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F. No.01/84/162/00226/AM-18/DES-V

Prior Fixation of Adhoc Norms for 1. Ladies Top of 100% Polyester Dyed Woven Fabric GSM 117(+/-10%) Style No. 462669/458470 Under Special Advance License Scheme Under Para 4.04(a) 1 FTP 2015.20.

Decision: M/s Richa Global Exports Pvt. Ltd. vide their application dated 06.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual







conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

105

Case No. 315	M/s.Shahi Exports Pvt. Ltd., Bangalore
NC Meeting No.16/AM-18 dated 09.11.2017	F.No.01/84/162/00224/AM-18/DES-V
Actually held on 16.11.2017	

Prior fixation of adhoc norms for export of 1. Ladies Jacket Made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM 250 (Tolerance + or – 10% (Style No. 3U2049) 2. Mens Shorts Made of 98% Cotton 2% Spandex Chambray Woven Fabric GSM 179 (Tolerance + or – 10% (Style No. MA81AX401SS) Under Special Advance License Scheme Under Para 4.04 (a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. Vide their letter dated 06.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

106.

Case No. 316	M/s.Shahi Exporters Pvt. Ltd.
NC Meeting No.16/AM-18 dated 09.11.2017 Actually held on 16.11.2017	F.NO.01/84/162/00227/AM-18/DES-V

Prior fixation of adhoc norms for export for export of 1.Ladies Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM 157 and 96% Nylon 4% Elastane Dyed Woven Fabric GSM 143 (Tolerance + or- 10%) (Style No.C1735WO) Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. Vide their letter dated 14.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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